

**GOVERNMENT OF INDIA  
MINES  
LOK SABHA**

UNSTARRED QUESTION NO:2374  
ANSWERED ON:21.07.2009  
ROYALTY TO TRIBAL LAND OWNER  
Balram Shri P.

**Will the Minister of MINES be pleased to state:**

(a) whether the tribals are not eligible to receive royalty on mining or exploration of minerals from lands owned by them after being acquired for mining; and

(b) if so, the details thereof and the reaction of the Government thereto?

**Answer**

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B. K. HANDIQUE)

(a) & (b): In the federal structure of India, the State Governments are the owners of the minerals located within the boundary of the State concerned. Royalty is a payment made by the lease holder to the owners of the minerals in consideration for exploitation of mineral resources. The Royalty rates for minerals (other than minor mineral, coal, lignite and sand for stowing) are fixed by the Government of India and levied on the minerals consumed or removed from the lease area as per Section 9 of the Mines & Minerals (Development & Regulation) Act, 1957. It also provides for levying of dead rent for the area including in the mining lease, if minerals are not extracted. Royalty is not payable to the owner of the land.